

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 07

IA No. 265/JPR/2022

IA No. 270/JPR/2023

IA No. 179/JPR/2024

CP No. (IB)- 14/7/JPR/2021

Under Section 7 of IBC, 2016

In the matter of:

M/s SU 1 Capital Pvt. Ltd.

...Financial Creditor/Applicant

Versus

M/s GRD Trucks Pvt. Ltd.

...Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER

HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Prabhansh Sharma, Adv.

For the Respondent : Hitesh Kumar, proxy counsel

ORDER

IA No. 265/JPR/2022, IA No. 270/JPR/2023

Heard Mr. Prabhansh Sharma, Adv. appearing on behalf of the Applicant.
Mr. Hitesh Kumar, proxy counsel appearing on behalf of Mr. Jatin Chawla, Adv.
for the Respondent submits that due to some personal exigency, arguing counsel
is not able to participate in the proceeding today. In the interest of justice, list the
IA on 17.05.2024.

IA No. 179/JPR/2024

This is an application filed under Rule 11 of NCLT Rules, 2016 to place
on record Re-constitution of SCC and revised List of Stakeholders of M/s GRD

Sd/-

Sd/-

Trucks Private Limited. The same is taken on record subject to just exceptions.

IA No. 179/JPR/2024 stands disposed of accordingly.

List the matter on 17.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 16, 2024